OFFICE STATES Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer From 96 Barura Constituency (Name of the Constituency) Brijkishore Singhandaugh stwife of Late yamung Singh.

Sod 55 years, resident of Mataiy 4 (mention full postal address), a candidate as one above Election, do hereby solemnly affirm and state on oath as under: strike out whichever is not applicable) WI am a candidate set up by \_\_\_\_\_\_(name of the political party ) / am contesting as as Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return ( in Rupees)
1,	Self	AZD P50069	H - 2009-2016	Ps. 277192
2.	Spouse-	-XIIL	-MIL	-pall L
3.	Dependent I	MIL	- 7116	NIL
4.	Dependent 2	MIL	MIL	MIL
5.	Dependent 3	MIL	االر	MIC

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	MIL
(b)	Name of the court, Case No. and Date of order taking cognizance :	NIIL
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	AIIC

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	. MIL
(b)	Name of the Court(s). Case No. and	711 L
	Date(s) of order(s).	7

(5) That I give herem below the details of one assets (movable and is movable etc.) of mysels. my spouse and all dependents:

## A. Details of movable assets:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme. Name of Bank/ Institution and Branch are to be given

3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
, -	Cash in hand	25000=	M.A.	NIL	MIL	MILL
(ii)	firstitutions, Non Banking Py Financial Companies and 3 S. G. Cooperative societies and the Alexander of the Cooperative Societies and the Cooperative Societies of the Cooperative Societies and the Cooperative Societies of the Coopera	190 601000150 78 18 15 -18 08 17 9 5 -202 6 9 5= 202 6 9 5= 202 6 9 5= 202 6 9 5=	n JULL	MIL	AIIC	me
(iii)	Debentures/shares and units in companies/Mutual Funds and others and the amount.	100000 =	Lill	MILL	AIL	MIC
(iv)	Postal Savings, Insurance Policies and investment in any Financial Post office or	D.C. Cy - 2011	Dr. Mynum.	MIL	NUC	VIII.
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount,	rii_	MIL	VIIC	FIL	yat.
(vi)		SCUY DID BROGT 2510 Model - 2010	Q.	MIL	MIL	MIC
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	Pr. 40000	5 MIL	MIL	MIC	MIC.

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4)	Any other assets such as	value of Rifle	MIL	MIL	ri (
(ix,	Gross Total value	128-23, 58,363=	MIC	MIL	Mil.

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-i	Dependent-2	Dependent-3
i)	Location(s) and Bal	aturya, pur p. 1. Bon	N1.14-	NIIC	VII	Mit (
	Area (Total measurement in Shave	- 15 Big	ha MIL	MIL	MIL	ML
1	Whether inherited property (Yes or NO)	yes.	MIL	MIC	MIL	MIC
	Date of purchase in case of self acquired property	10 Dhu	hur MIL	MIC	MIL	MILL
	Cost of Land (in case of purchase)at the time of purchase	3. 132,000	Anc	MIL	Anc	MIL
	Any Investment on the land by way of development, construction etc.	MIL	MIL	NIL	m	me
	Anneavimate Current market	* 3.5,000	oo = pul	ML	MIL	mu.
(ii)	Location(s)  Survey number(s)	otibus		KIIL	ALL	kii (_
	Area (Total measurement in Share sq. ft.)	e- 4015m	il. MIL	MIC	MIL	MIC
	Whether inherited property (Yes or NO)	Yes	AIL	MIL	MIL	MIC
	Date of purchase in case of self acquired property	MIL	MIL	pil	MIL	AIIC
	Cost of Land (in case of purchase) at the time of purchase	\$11C	, VIII	AIIC	MIL	MIC
	Any Investment on the land by way of development, construction etc.	MIC	VIIIC	KILL	NIC	ruc
	AND THE RESIDENCE OF THE PERSON NAMED IN COLUMN TWO IS NOT THE PERSON NAMED IN COLUMN TWO IS NAMED IN COLU	Pp. 3.00000	F MIL	VIIC	MIL	nui
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	AUC	VIIC	MIL	MIL	MIL
	Built up Area (Total measurement in sq. ft.)	AIL	VIIC	MIC	MIL	All .

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	V wither inherited property (* eº or NO)	AIIL	MILL	AIL	AIIL	sill
	Dow of purchase in case of serf activitied property	MIL	AIL	MIL	MIL	MIL
	Cost of property (in case of prochase) at the time of prochase	AIIL	×111	MIL	MIL	NIL
	Any Investment on the property by way of development, construction etc.	AIIC	AIIC	MIL	MIL	311.
	Approximate Current market	KIIC	VIIC	MIL	AIIL	MIL!
(iv)	Residential Buildings (including apartments,) -Location(s) -Survey number(s)	Mutuiya Daruraj Muzuitali	v.	MIL	VII C	øn(
	Area (Total measurement in Shuve-	- 16 Dismil	ML	MIL	AIL	MIC
	Built up Area (Total measurement in sq. ft.)	1800 Suarfi	+ MIC	MIL	MIL	MIL
	Whether inherited property (Yes or NO)	Yes	all	MIL	MILL	AM
	Date of purchase in case of self acquired property	AIL	MIL	AIIL	MIL	AIIL
	Cost of property (in case of purchase) at the time of purchase	me	nil	MIL	MIL	MIC
	Any Investment on the land by way of development, construction etc.	MIL.	AIL	MIL	MIL	MI(,
	Approximate Current market p4.	300000=	MIL	MIL	MIL	xIIC
(v)	Others (such as interest in property)	NIL	MI	MIL	Alle	Alle-
(vi)	Total of Comment Mark	41,00000=	MIL	MILL	MIL	MII .

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI By. Bandount outstanding Nature of Ioan	Hate Bonic om Liva . I have bid har B. O co o o =	Sobba. N.M.	an	AIL	थाप-
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of John	ے ۱۱۱ ر	¢n L	AIIC	AIIC	NJI ·

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	Asy other liability	MIL	MIL	MIL	MIL	AILL.
	Grand total of liabilities	£ 800000=u	o AHL	AIIL I	MIL	AHI.
(ii)	Government Dues: Dues to departments dealing with government secommodation	ANL	Ant	AIL	AIIL	VIIC
	Dues to departments dealing with supply of water	AIL	Anl	MIL	MIL	MC
	Dues to departments dealing with supply of electricity	MIL	>IIC	MIC	MIL	NIL
	Dues to departments dealing with supply of telephones/mobiles	MIL	ANL	MIL	MIL	AILL
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NIC	AIL	AHL	an	NIL
	Income Tax Dues	MIL	VIII	MIL	M	Du
	Wealth Tax Dues	7114	VIIC	VIIC	MIL	MH
	Service Tax Dues	d11 L	MIL	AIL	MIL	MILL
	Municipal /Property Tax Dues	MIL	MIL	MIL	MILL	0-14
	Sales Tax Dues	*IIL	MIL	ANL	MIL	NI L
	Any other dues	AIIL	MIL	AIIL	MIL	MIK
	Grand total of all Govt. dues	111	MIL	AIIL	NIL	KIII

(Name of the School /College/ University and the year in which the course was completed.)

## (9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh/Smh/Kum. 13 rij Hishore Sing!
2.	Full postal address	Mataiya - Po-Babusban via-motion
	Number and Name of the constituency and state	96. Baruraj - Bihar.
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	Rashtriya Janta Dal.
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NII (

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5		PAN of			Year for which last Income Tax Return filed				Therape Steam
_	(a)	Candidate - AZDP		H	2009-			14.	277192
	-	Sponse: Dependents	VI. W -			1- M			l'n
6.	107	The Conference of the Conferen	of Assets and	Liabiliti		ees		1 1	M-13.
		Description	Self	Spouse	Depend	ent-I	Depende	ent-II	Dependent III
۸.		Movemble Asset (Total value)	.23, 58,36	3= N	L N	11		MIL	M.
В.		Asset Rs -	411,0000	0 = 1	1	MIL,		MIL	MIL
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	VI-10.	AIR	Γ	ne	-	MIL	AILL
	(ii)	Approximate Current Market Price of Asset (Total Value)	¥1.14.	Ant	7-1	1	J.	nC	ante
7		Liabilities							
		(i) Government dues (Total)	VILC.	3111	- 1	111		MIL	one
		(ii) Loans from Bank, p Financial Institutions and others (Total)	y . 800001	0 = 40 I	Ju.	FILL		KILL	M1-
8.	100	ghest educational qualified at his Pay - B Give details of School / Unurse) (Name of the School	hay wat iversity educa	tion with	full form	of the	certifica	te/ dipl	omal degree

## VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
 (b) I. my spouse, or my-dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at this the 644 day of Lungy 2012

DEPONENT

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Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and neatly.

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